

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 302/MP/2022**  
**along with I.A. No. 49/2023**

Subject : Petition under section 79(1)(f) of the Electricity Act 2003 for (i) approval of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of water tax in relation to Tehri HEP (1000 MW) and Koteshwar HEP (400 MW) read with the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.7.2022 passed by Hon'ble High Court of Uttarakhand

Petitioner : THDC India Limited

Respondents : Rajasthan Urja Vikas Nigam Limited and 15 ors

Date of Hearing : **12.2.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Tabrez Malawat, Advocate, THDC  
Shri Syed Hamza, Advocate, THDC  
Shri Sourajit Sarkar, Advocate, THDC  
Ms. Rupali Jain, Advocate, THDC  
Ms. Swapna Seshadri, Advocate, PSPCL  
Shri. Amar Nair, Advocate, PSPCL  
Ms. Shraddha Deshmukh, Advocate, Rajasthan Discoms  
Ms. Yukta Batra, Advocate, Rajasthan Discoms  
Shri Nived Veerapaneni, Advocate, UPPCL  
Shri Karan Arora, Advocate, UPPCL  
Shri Rahul Kinra, Advocate, BRPL & BYPL  
Shri Aditya Ajay, Advocate, BRPL & BYPL  
Ms. Jaya, Advocate, BYPL

**Record of Proceedings**

At the outset, the learned counsels appearing for the Respondents pointed out that since the appeal filed by the Petitioner is listed for hearing before a three Judge Bench of the Hon'ble High Court of Uttarakhand on 15.2.2024, the hearing of the present Petition may be adjourned. However, the learned counsel for the Petitioner submitted that the matter may be heard, subject to the final decision of the Hon'ble High Court, in the said appeal.



2. The Commission, after hearing the learned counsel for the parties adjourned the hearing of the matter. The Commission directed the parties to complete their pleadings prior to the next date of hearing.
3. The Petition along with IA will be listed for hearing on **17.4.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

